

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 19

C.P. (IB)/28(MB)2024

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **04.04.2024**

NAME OF THE PARTIES: **MERCK LIFE SCIENCE PRIVATE**
 LIMITED V/s WOCKHARDT LIMITED

Section 9 of the Insolvency and Bankruptcy Code, 2016

ORDER

C.P. (IB)/28(MB)2024

- 1) Mr. Brillian M. Marak, Ld. Counsel for the Operational Creditor and Mr. Shyam Kapadia, Ld. Counsel for the Corporate Debtor are present.
- 2) Ld. Counsel for the Operational Creditor makes a statement that they are contemplating to settle the matter with the Corporate Debtor; thus, seeks for an adjournment in the matter. However, Ld. Counsel for the Corporate Debtor submits that he has no instructions regarding settlement and he is ready to go on with the matter.
- 3) In the interest of justice, at request, stand over to 24.04.2024, to explore the possibility of settlement.

4) It is clarified that, if settlement talks fails, the matter will be heard on the next date of hearing. No further time will be afforded to either of Parties for any purpose. Parties are at liberty to complete and exchange the pleadings well before the adjourned date.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare